

26

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 41 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: Satish Kumar Gupta, RP.
V/s.
Union of India. S O & S.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ABHISHEK MUKHERJEE ADV.		Applicant	
2.	SAHIL SHAH	Adv		
3.	PARTH SHAH	Adv		

ORDER

Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah Learned Advocate Mr. Parth Shah present for Applicant. None present for Respondent in IA 41/2018.

Proof of dispatch of copy of application on Respondents filed.

Applicant shall file proof of service of copy of application.

Applicant is directed to issue notice along with copy of this order on Respondents and shall file proof of service.

List the matter on 02.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.